

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

CP No. 96 (ND)/09

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE COMPANY: Gurpreet Gill Vs. M/s SFX Studio Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Counsel for the Petitioner.

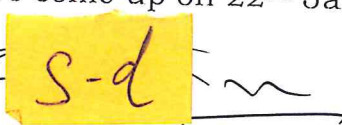
For the Respondent (s) : Mr. Rohan Kaushal, Advocate

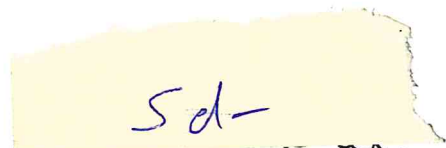
ORDER

Ld. Counsel for the Respondent prays for some time to place on record documents substantiating that all notices for the Board Meetings/EGM/AGM have been duly sent to the Petitioner by Registered Post in terms of the order dated 6.10.2009 of the predecessor of this Bench i.e. Company Law Board and order dated 31.2.2017.

Ld. Counsel for the Respondent shall also show as to how the salary is being disbursed to the Directors. With respect to the allegations of fudging the accounts and siphoning money, the same can be determined through proper investigation.

To come up on 22nd January, 2018.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)